IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75364 of 2017
(On behalf of Appellant)

(Arising out of Order-in-Original No.131/Commr./DGP/ST/2015-16 dated 10.03.2016 passed by Commissioner (Appeals) of Central Excise & Service Tax & Customs, Durgapur)

M/s Damodar Valley Corporation
Thermal Power Station, Village Durlovpur, Dist.-Bankura, Pin-722183

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur
Satyajit Roy Sarani, City Centre, Durgapur-713216,Dist.-Burdwan, West Bengal

Respondent

APPERANCE :
None for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.75023/2024

DATE OF HEARING : 10.01.2024
DATE OF DECISION : 10.01.2024

Per R.Muralidhar :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(R.Muralidhar)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)

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